

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.612
IB-905/ND/2022

IN THE MATTER OF:
Bank of Baroda

...PETITIONER

Vs

Mrs Nirmal Raheja

...RESPONDENT

Section
U/s 95 (1) of IBC, 2016

Order delivered on 01.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Ms. Namrata Ranga, Adv

For the Respondent

**:Ms. Manmeet Kaur, Ms. Suditi Batra and
Mr. Abhishek Rana Advocates**

ORDER

Ld. Counsel for the Financial Creditor is present and submitted that the matter has been settled with the Corporate Debtor and appropriate application for withdrawal of the same shall be filed. Ld. Counsel for the Corporate Debtor is also present. In view of this, list the matter on **29.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)